

DIVISION BENCH
COURT - II

O-231

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/1624(KB)2019
IA(COMPANIES.ACT)/61(KB)2022, IA(COMPANIES.ACT)/53(KB)2022,
IA(COMPANIES.ACT)/130(KB)2022, COMP.APPL/1622(KB)2019,
COMP.APPL/118(KB)2020, COMP.APPL/179(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	LAXMI TANTIA VS GREENZEN BIO PRIVATE LIMITED AND ORS
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearance (via video conferencing/physically)

Ms. Manju Bhuteria, Adv.] For the Petitioners
Ms. Urmila Chakraborty, Adv.]
Mr. Ayon Chakraborty, Adv.]
Ms. Sohini Mukherjee, Adv.]

Mr. Dhiren Nath Sharma, Adv.] For Respondent No.1 to 3
Mr. Aasish Choudhury, Adv.]
Mr. Sourojit Dasgupta, Adv.]
Ms. Meera Agarwal, Adv.]

Mr. Riteek Baheti, PCS] For the Respondent in IA(COMPANIES.ACT)/61(KB)2022
Mr. Rahul Agarwal, PCS]

ORDER

1. Ld. Counsel for the parties present.
2. In view of the order passed on 05.02.2024, the matter stands adjourned to **01.03.2024at 3.30 P.M.** to enable Mr. D. N. Sharma, Ld. Counsel appearing for the Respondent Nos.1 to 3 to file reply affidavit within a period of two weeks after the receipt of the copy of the amended Company Petition.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**